

Central Administrative Tribunal
Principal Bench

O.A. No.2440/2003

New Delhi this the 3rd day of October, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri V.K. Majotra, Member (A)

Harninder Singh Rawat
S/o Late Shri Jeet Singh Rawat.

-Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through the Secretary,
Ministry of Defence, Govt. of India,
South Block, New Delhi.

2. The Chief Engineer,
Headquarters MES, West Command,
Chandimandir.

3. The Chief Engineer,
MES, Delhi Zone, Delhi Cantt.

-Respondents

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Member (A)

Applicant in this OA has sought benefit of order dated 12.9.2002 in OA-480/2002 made in the case of similarly situated person namely. Manohar Dutt Joshi. Applicant's representation in this behalf made on 13.8.2003 (Annexure A-1) has remained unactioned at the hands of the respondents.

2. At this stage, in our view without putting the respondents on notice while their rights will not be prejudiced, this OA can be disposed of by directing the respondents to dispose of applicant's representation Annexure A-1 dated 13.8.2003 by passing a detailed and speaking order expeditiously preferably within a period of three months.

3. OA is disposed of accordingly. No costs.

V.K. Majotra

(V.K. Majotra)
Member (A)

cc.

V.S. Aggarwal

(V.S. Aggarwal)
Chairman